

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20130/2024

(Arising out of impugned final judgment and order dated 31-07-2024 in WP No. 7385/2022 passed by the High Court Of Judicature At Bombay)

SHABAN MAKBUL TAMBOLI

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ANR.

Respondent(s)

(IA No.196341/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.196342/2024-EXEMPTION FROM FILING O.T.)

Date : 09-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. Sachin Patil, AOR
Mr. Geo Joseph, Adv.
Mr. Risvi Muhammed, Adv.
Mr. Rishabh Agarwal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice.
2. It is submitted that the petitioner obtained stay of the order of the Scrutiny Committee dated 15.12.2018, which operated during the pendency of the writ proceedings and came to be dismissed by the order impugned before this Court.
3. In this view of the matter, petitioner shall not be discharged from duty till the next date of hearing.

(INDU MARWAH)
AR-cum-PS

(NIDHI WASON)
COURT MASTER (NSH)